

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/4705/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
Principal Judge,
Family Court-I, Kamrup(M), Guwahati.

Dated Guwahati, the 30th June, 2022.

Sub:- Earned Leave.

Ref:- Your letter No. FCG.8/22/163, dtd. 27.06.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned Leave for 13 days from 18.07.2022 to 30.07.2022 (prefixing 17.07.2022 suffixing 31.07.2022), along with station leave permission during the leave period**, has been granted, subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Principal Judge, Family Court-II, Kamrup(M), Guwahati and in her absence, to the Principal Judge, Family Court-III, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003/4705-4706-4708/A, dated , 30-06-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Principal Judge, Family Court-II, Kamrup(M), Guwahati.
3. The Principal Judge, Family Court-III, Kamrup(M), Guwahati.
4. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

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